



2026:AHC-LKO:7636-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 997 of 2026

Junior Bar Association Puratan Distt.
Pratapgarh, Up Thru. President And 2 Others

.....Petitioner(s)

Versus

Bar Council India Thru. Chairman New Delhi And
6 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Manuvendra Singh, Shubham Kumar
Counsel for Respondent(s)	: Shailesh Kumar Pathak, C.S.C., Subhash Chandra Pandey

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.

2. This petition has been preferred by the Junior Bar Association through its President, Secretary and Prakashan Mantri whereas the tenure/ term of the governing body of the association as accepted by learned counsel for the petitioner has already come to an end. The Elder's Committee has taken over as per the by-laws of the Association.

3. No doubt, it is a court annexed bar association but the petitioners cannot maintain this petition as they are no longer President, Secretary and Prakashan Mantri of the governing body of the association. If there is a cause they can bring writ petition individually, if otherwise permissible in law. Petition is not maintainable in its present format.

4. Accordingly, the petition is **dismissed** however with observations made hereinabove.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 2, 2026

Shanu/-